NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 48 /1996 I.A.No.24/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November, 2016, 10.30 A.M

Name of the Company	Chotoo SudVersus-	poration (B) 1td & Ors	
Under Section	397/398	oration (P). Ltd. & Ors.	
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. CHOTOO SUN		Petitions.	16/11/10
	-Single ADVOCATE	La Shaloo Sud	16/11/16
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Ld. Counsels for the Petitioners, Mr. Chotoo Sud in person, Ld. Counsels for the Applicant and Ld. Counsel for the Respondent are present.

I.A. No. 24/2016 has been filed in C.P.No. 48/1996 for setting aside the abatement in C.P.No. 48/1996 and request has been made for substituting the applicant as legal representative of Late Shri Amrit Lal Sud. It appears from the record that C.A.No. 378/2014 is pending regarding restoration of C.P.No. 48/1996.

As C.P.No. 48/1996 has already been dismissed so no I.A. lies in this application. Hence, the I.A.No. 24/2016, which is moved by the present applicant in C.P.No. 48/1996, is not maintainable. It may be returned to the applicant and if he wants to move any application he shall move afresh with correct C.P.number.

List the matter on 24/11/2016.

J-v-rapopeur,

(S. Vijayaraghavan) Member (T)

(Vijai Pratap Singh) Member (J)